

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

ITA No. 7326/Del/2019, A.Y. 2011-12

Techfab Systems(P) Ltd.	Vs.	DCIT,
507, Eros Apartments,		Circle-25(1),
56 Nehru Place,		New Delhi
New Delhi		
PAN : AACCT6483B		

(Appellant)

(Respondent)

Appellant by : Mr. Nippun Mittal, CA
Respondent by : Sh.Mahesh Thakur,Sr.DR

Date of hearing : **28.05.2021**
Date of pronouncement : **28.05.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-31, New Delhi, dated 05.07.2019.

2. The learned counsel for the assessee, vide its letter has requested for withdrawal of the appeal filed by him and stated that the assessee has opted

to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28th May, 2021 in presence of both the parties.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Binita

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi